

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 12259/2023
(Arising out of impugned final judgment and order dated 25-04-2023
in SAD No. 399/2022 passed by the High Court of Judicature at
Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No.
48251/2024 - EARLY HEARING APPLICATION and IA No. 146977/2023 -
EXEMPTION FROM FILING O.T. and IA No. 116511/2023 - EXEMPTION FROM
FILING O.T.)

Date : 09-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. Varinder Kumar Sharma, AOR

Mr. Shantanu Sharma, Adv.

Ms. Deeksha Gaur, Adv.

For Respondent(s)

Mr. S. Rajappa, AOR

Mr. R Gowrishankar, Adv.

Ms. G Dhivyasri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, counter affidavit may be filed within two
weeks.

Rejoinder, if any, may be filed within two weeks
thereafter.

Re-list the matter after four weeks.

(NIDHI AHUJA)
AR-cum-PS

(ANU BHALLA)
BRANCH OFFICER